Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V due for 12.06.2008 but actually held on 19.06.2008

The Meeting No. 11/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 12.06.2008 but actually held on 18.06.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 11/84-ALC3/2008 MEETING DATE : 12.06.2008

Online agenda cases

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Case No.:7/3/84-ALC3/2008	Party Name:GUJARAT RAFFIA	Meet No/Date:11/84-ALC3/2008	Status:
	INDUSTRIES LTD	12.06.2008	Withdrawn

		HQ File :01/84/050/00013/AM09/		Lic.No/Date:0810059734 20.09.2006	
	- 1	Decision: The Committee consider that as per R.A report conveyed	·		ll.
		Authorization in question has alrea	ady been approved by NC-I in its		ll.
Ш		Committee decided to withdraw th	ie case irom agenda.		

	Case No.:16/46/84-ALC3/2007	Party Name: CHELSEA MILLS	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Deferred		
	HQ File :01/84/050/00290/AM08/ RLA File :05/24/040/00205/AM08/ Lic.No/Date:0510204724 Defer Date: 17.07.2008					
2	that the status report called for	sidered the case as per agenda a from R.A is still awaited. It was status of this case i.e whether the	therefore decided to remind R.A	A and firm may		
	Hence, case stands d	leferred for re-listing on 17.07.200	08.			

Case No.:44/46/84-ALC3/2007	Party Name: V AND S INTERNATIONAL P.LTD.,	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Deferred
HQ File :01/84/050/00318/AM08/	RLA File :05/24/040/00372/AM08/	Lic.No/Date:0510207141 03.08.2007	Defer Date: 24.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the report/comments called for from R.A/TC, Mumbai are still awaited. It was therefore decided to remind them.

	-	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Approved
HQ File :01/84/050/00144/AM09/		Lic.No/Date:0710053321 13.09.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as applied by the firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Gents Half sleeve shirts	, , , , , , , , , , , , , , , , , , , 	1)100% cotton, 40X40/120X80 fabric, width 57/58", GSM-118+/-10% 2) 100% Polyester non woven fusible interlining, width-60", GSM-39+/-10%	, ,

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:92/46/84-ALC3/2007	Party Name: CELEBRITY FASHIONS LTD.,	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Deferred
HQ File :01/84/050/00366/AM08/	RLA File :04/24/040/00279/AM08/	Lic.No/Date:0410092058 13.11.2007	Defer Date: 17.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status report called for from R.A is still awaited. It was therefore decided to remind R.A and firm may also be asked to furnish the status of this case i.e whether this A/A has been ratified or still pending for ratification.

	Case No.:24/5/84-ALC3/2008	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Transferred
6	HQ File :01/84/050/00094/AM09/		Lic.No/Date:0210107949 08.01.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was EDI generated and import/export items against the A/A in question fall under the purview of DES-IV Section (NC-IV). It was therefore decided to transfer the case to DES-IV Section.

	Case No.:25/5/84-ALC3/2008	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Transferred
7	HQ File :01/84/050/00095/AM09/		Lic.No/Date:0210107948 08.01.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was EDI generated and import/export items against the A/A in question fall under the purview of DES-IV Section (NC-IV). It was therefore decided to transfer the case to DES-IV Section.

	Case No.:26/5/84-ALC3/2008	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Transferred
8	HQ File :01/84/050/00096/AM09/		Lic.No/Date:0210107947 08.01.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was EDI generated and import/export items against the A/A in question fall under the purview of DES-IV Section (NC-IV). It was therefore decided to transfer the case to DES-IV Section.

		1 3	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Rejected
	HQ File :01/84/050/00138/AM09/		Lic.No/Date:3110033408 04.04.2008	
9	Decision: The Committee consid	ered the case as per agenda alor	ngwith other relevant papers	and observed

that applicant firm have neither given size-wise specification, design, justification for export product nor the weight in Kgs. Further, they have also not given Process flow chart, Calculation sheet etc, in absence of which it is not possible to compute the requirement of inputs. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:8/11/84-ALC3/2008	Party Name:HOME FURNISHINGS	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Approved	
	HQ File :01/84/050/00145/AM09/	RLA File :10/24/040/00003/AM09/	Lic.No/Date:1010029393 29.04.2008		
10	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import (of relevant thickness) with 3% wastage i.e as applied by the firm. The weight of Plastic Sole per Sq mtr. should match in the export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:2/11/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Deferred
	HQ File :01/84/050/00139/AM09/	RLA File :06/24/040/00010/AM09/	Lic.No/Date:0610013462 02.06.2008	Defer Date:17.07.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and call for the following information/documents from the firm: - (i) Specific name and function of Additives asked for; (ii) Product Catalogue of Additives;		nd decided to		
It was therefore decided to defer the case for re-listing on 17.07.2008.				

HQ File :01/84/050/00140/AM09/ PLA File :06/24/040/00011/AM09/ Defer Date:1 Defer Date:1 Defer Date:1 12		Case No.:3/11/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Deferred
call for the following information/documents from the firm: - (i) Specific name and function of Additives asked for;		HQ File :01/84/050/00140/AM09/	RLA File :06/24/040/00011/AM09/		Defer Date:17.07.2008
It was therefore decided to defer the case for re-listing on 17.07.2008.	12				

Case No.:4/11/84-ALC3/2008	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Deferred
HQ File :01/84/050/00141/AM09/		Lic.No/Date:0610013461 02.06.2008	Defer Date: 17.07.2008

- Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -
 - (i) Specific name and function of Additives asked for;
 - (ii) Product Catalogue of Additives;

It was therefore decided to defer the case for re-listing on 17.07.2008.

Case No.:5/11/84-ALC3/2008	Party Name:RIDING HOUSE	Meet No/Date:11/84-ALC3/2008 12.06.2008	Status: Approved	
HQ File :01/84/050/00142/AM09/		Lic.No/Date:0610013466 02.06.2008		
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the items of import from S.No.1 to 5 on net to net basis with accountability clause. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:6/11/84-ALC3/2008		Status: Deferred
HQ File :01/84/050/00143/AM09/		Defer Date:17.07.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given the composition of Nylon/Polyester in the export product, hence, it decided to call for the following information/documents from the firm: -

- Clarification regarding export product as to whether the same is composition of Nylon or Polyester or 100% Nylon or Polyester;
- (ii) Justification of width variation from 60" to 80" in the import item;

(iii) Net content of each import items in the export product.

It was therefore decided to defer the case for re-listing on 17.07.2008.

Manually generated agenda case

Case No.156	M/s. Shahi Exports Pvt. Ltd.
NC 11/09 dt. 12.06.2008	F.No. 01/84(81)/50/174/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0510205788	
dated 04.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that the case is under examination of DC (MSME). In view of this Committee decided to defer the case for re-listing on 17.07.2008.

Case No.157	M/s. Silver Spark Apparels Ltd.
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/58/AM-09/DES-V
Ratification of input outp	ut norms against Annual Advance Authorization No.
0710053266 dated 11.09.2	2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorization issued in this case as detailed below:-

- (i) The items of import at S.No. 1 and 2 may be allowed as applied by the firm;
- (ii) The items of import at S.No. 3, 4 and 5 may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may be advised to monitor the Style No. 'LORD' on the export side.

Case No.158	M/s. Loyal Textiles Mills Ltd.		
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/1089/AM-08/DES-V		
Ratification of input output norms against Annual Advance Authorization No			
3510022446 dated 10.12.3	3510022446 dated 10.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to maintain its earlier decision taken on 27.12.2007. The Committee also decided that the said decision of NC shall be subject to R.A confirmation as to whether the applicant firm have manufacturing facility for production from Raw cotton to yarn and yarn to cotton fabric by conducting the visit of the firm's unit.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.159	M/s. Chelsea Mills
NC 11/09 dt. 12.06.2008	F.No. 01/84/50/722/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510175922 dt.	
07.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 17.07.2008.

Case No.160	M/s. Gartex Insta apparels.	
NC 11/09 dt. 12.06.2008	F.No. 01/84/50/527/AM-07/DES-V	
Ratification of input output norms against Advance Authorisation No. 0710050295 dt.		
26.02.2007 – under Para 4.7 of F	IBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda along with other relevant papers and handed over the

requisite information/details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 17.07.2008.

Case No.161	M/s Orient Fashion Exports (India) Pvt. Ltd.
NC 11/09 dt. 12.05.2008	F.No. 01/84/162/589/AM08/DES-V
Fixation of input output norms against Advance Authorization No.0510205778 dt.	
04.07.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 17.07.2008.

Case No.162	M/s. Bhilad Textile Industries Pvt. Ltd.	
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/1149/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0310454980 dt.		
20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for by DGFT vide letter dated 05.06.2008 is still awaited from firm. It was therefore decided to await the same and defer the case for re-listing on 17.07.2008.

Case No.163	M/s. Bhilad Textile Industries Pvt. Ltd.
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/1148/AM-08/DES-V
Detication of involved and a second and Advance Authorization No. 0040454000 dt	

Ratification of input output norms against Advance Authorisation No. 0310454982 dt.

20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for by DGFT vide letter dated 05.06.2008 is still awaited from firm. It was therefore decided to await the same and defer the case for re-listing on 17.07.2008.

Case No.164	M/s. Welspun Syntex Ltd., Mumbai.	
NC 11/09 dt. 12.06.2008	F.No. 01/84/50/160/AM-08/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0310441964 dt.		
6.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the comments called for from Jt.DGFT (TM)/ Jt.DGFT (AA) are still awaited. It was therefore decided to follow up the same with them and defer the case for re-listing on 17.07.2008.

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Case No.165	M/s. Welspun Syntex Ltd., Mumbai.	
NC 11/09 dt. 12.06.2008	F.No. 01/84/50/121/ AM-08/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0310437690 dt.		
30.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the comments called for from Jt.DGFT (TM)/ Jt.DGFT (AA) are still awaited. It was therefore decided to follow up the same with them and defer the case for re-listing on 17.07.2008.

Case No.166	M/s CIL Textiles Pvt. Ltd.	
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/890/AM08/DES-V	
Fixation of input output norms against Advance Authorization No.1110016215 dt. 16.10.2007.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DIPP conveyed vide their note dated 18.06.2008 as detailed below:

Export item	Export Qty.	Import item	Qty. allowed
Stretched Canvas	2000000	1) Paulownia Wood	1) 3232 Cubic meter
	Pcs	Frame	
			2) 11308.5 Kgs
		2) Titanium Dioxide	
			3) 104000000 Pcs.
		3) Staple Pin	·

It was also decided that in the description of export product the words" containing (1) Paulownia Wood Frame – 3200 Cubic meter, (ii) Titanium Dioxide – 10, 770 Kgs and (iii) Staple Pin – 104000000 Pcs" may be suffixed.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.167	M/s Gopal Clothing Co. Pvt. Ltd.
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/1195/AM08/DES-V
·	rms against Advance Authorization No.0510213129 dt.
06.12.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 17.07.2008.

Case No.168	M/s Ashima Dyecot. Ltd., Ahmedabad
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NC 11/09 dt. 12.06.2008	F.No. 01/84/50/228/AM08/DES-V	
Fixation of input output no	rms against Advance Authorization No.0810068873	dt.
07 12 2007		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard S/Sh. U.S.Chari, Sr.GM and H.S.Rajput, Sr. Manager in the firm, who appeared for personal hearing in this case. He explained the case showing sample of export and import items alongwith shipping bills/Bill of entry. On going through the Bill of entry and perusal of ITC (HS) code of the import item i.e Grey Cotton fabric under the A/A in question, Committee observed that Grey cotton fabric contains 97% cotton and 3% Lycra. The representatives of firm also clarified that in this case, they are using on Vat dyes/Reactive. They explained that their units are one of the highly modernized plants in India. They are having modern technology, which involves latest dyeing & finishing technology for processing of fabrics and value added Readymade Garments. They explained that they have modernized machinery activities viz., Water repellent treatment, Wrinkle free treatment, Anti-macrobiotic treatment and flame retardant treatment etc. The representatives of the firm expressed their keen interest for visit of the team of Norms Committee for technological study point of view. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the A/A issued in this case as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed (per Kg
			of export product)
Cotton dyed fabrics	1414.500	1) Grey cotton fabric, GSM-	1) 1.050 Kg
with Lycra, GSM-127	Kgs	116.49	
		2) Vat dyes/reactive	2) 0.015 Kg.
		3) Hydrogen Peroxide	3) 0.020 Kg
		4) Silicon Emulsion	4) 0.010 Kg

However, the value of dyes will be regulated as per General Note No. 5 for Textiles.

The Committee also decided that a team comprising officers of DGFT, DIPP, DC(MSME) and R.O of TC, Noida will visit the units of the of M/s Ashima Dyecot. Ltd., Ahmedabad for study of latest technological innovations in this field and submit its report.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.169	M/s. Chelsea Mills
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/352/AM-08/DES-V
Ratification of input output	norms against Advance Authorization No. 0510204724 dt.
11.06.2007 – under Para 4.7	7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 17.07.2008.

Case No.170	M/s. Shilpa leather, Bangalore
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/352/AM-08/DES-V
Ratification of input output	norms against Advance Authorization No. 0710051557 dt.
09.05.2007 – under Para 4.	7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have represented for review in June, 2007, July, 2007 & subsequently in October, 2007 and case was referred to DIPP for their examination & comments. The representative of DIPP pointed out that the case has been wrongly referred to them, actually the same should be referred to DC (MSME) for their comments. The Committee after detailed deliberations decided to link earlier relevant file of the firm wherein norms have been fixed for similar items. It was therefore decided to defer the case for re-listing on 03.07.2008.

Case No.171	M/s. Colart Camlin Canvas Pvt. Ltd.
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/124/AM-09/DES-V
Patification of input output	norme against Advance Authorization No. 0310468684 dt

Ratification of input output norms against Advance Authorization No. 0310468684 dt.

17.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared on repeat basis by R.A. It was therefore decided to withdraw this case from agenda.

Case No.172	M/s. R.B.R. Garments (P) Ltd., Tirupur.	
NC 11/09 dt. 12.06.2008 F.No. 01/84/162/745/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No. 3210036020 dt.		
21.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		
RLA, Coimbatore. Ref. No.32/24/40/030/AM08.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 17.07.2008.

Case No.173	M/s.Chinar Forge Ltd.	
NC 11/09 dt.12.06.2008	F.NO.1/84/162/618/AM08 –DES-V	
Export of Synthetic Printed Tufted Carpets /Mat.		
Advance Authorization No No.3010052707 dt.10.08.2007 – under Para 4.7 of HBP		
(Vol1)2004-2009.		
R.A. Ludhiana Ref.No.30/24/040/25/AM08		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been approved by NC in its meeting held on 03.01.2008 as per recommendations of TC, Mumbai and subsequently firm have represented thereon for review. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided that a team comprising officers of DGFT, DIPP, DC(MSME) and R.O of TC, Noida will visit the units of the of M/s Chinar Forge Ltd., Jalandhar and submit its report. It was also decided to defer the case for re-listing on 24.07.2008.

Case No.174	M/s.Chinar Forge Ltd.	
NC 11/09 dt.12.06.2008	F.NO.1/84/162/619/AM08 -DES-V	
Export of Synthetic Printed Tufted Carpets /Mat.		
Advance Authorization No No.3	3010052707 dt.10.08.2007 – under Para 4.7 of	
HBP(Vol1)2004-2009.		
R.A, Ludhiana Ref.No.30/24/040/25/AM08		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been approved by NC in its meeting held on 03.01.2008 as per recommendations of TC, Mumbai and subsequently firm have represented thereon for review. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided that a team comprising officers of DGFT, DIPP, DC(MSME) and R.O of TC, Noida will visit the units of the of M/s Chinar Forge Ltd., Jalandhar and submit its report. It was also decided to defer the case for re-listing on 24.07.2008.

Case No.175	M/s.Chinar Forge Ltd.	
NC 11/09 dt.12.06.2008	F.NO.1/84/162/243/AM08 -DES-V	
Export of Synthetic Printed Tufted Carpets /Mat.		

Advance Authorization No No.3010051673 dt.01.05.2007 – under Para 4.7 of HBP(Vol1)2004-2009.

R.A, Ludhiana Ref.No.30/24/040/05/AM08

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been approved by NC in its meeting held on 03.01.2008 as per recommendations of TC, Mumbai and subsequently firm have represented thereon for review. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided that a team comprising officers of DGFT, DIPP, DC(MSME) and R.O of TC, Noida will visit the units of the of M/s Chinar Forge Ltd., Jalandhar and submit its report. It was also decided to defer the case for re-listing on 24.07.2008.

Case No.176	M/s. Shilpa leather, Bangalore	
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/352/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0710051557 dt.		
09.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have represented for review in August, 2007 & subsequently in October, 2007 and case was referred to DIPP for their examination & comments. The representative of DIPP pointed out that the case has been wrongly referred to them, actually the same should be referred to DC (MSME) for their comments. The Committee after detailed deliberations decided to link earlier relevant file of the firm wherein norms have been fixed for similar items. It was therefore decided to defer the case for re-listing on 03.07.2008.

Case No.177 M/s Abdullah Tannery Pvt. Ltd.		
NC 11/09 dt. 12.06.2008 F.No. 01/84/50/535/AM-07/DES-V		
Ratification of input output norms against Advance Authorization No. 0610011064 dt.		
21.08.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC had decided this case in its meeting held on 13.12.2007 with condition that the description of export item may be amended to read as "Gents Leather half boot lasted uppers fitted with or without steel toe caps containing minimum 4 Sq ft. of finished leather/Pair". Now, firm have represented to delete the same from the description of

export item. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to reject the request of the firm as NC had decided taking into consideration the minimum 4 Sq ft. condition on the export side.

Firm may be informed accordingly.

Case No.178	M/s Abdullah Tannery Pvt. Ltd.	
NC 11/09 dt. 12.06.2008	F.No. 01/84/50/275/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0610011182 dt.		
12.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier cleared by ALC in its meeting held on 05.10.2006 and now firm have represented that against the A/L in question only two items of import have been allowed and remaining two items have not been allowed by ALC. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the remaining two items of import i.e (1) full insole socks (synthetic) 0.5 Sq ft. per pair and (2) Thermoplastic cement (rod) 11 gm per pair as per SION, at S.No. G-9 in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.179	M/s VeeNar Fashions	
NC 11/09 dt. 12.06.2008	F.No. 01/84/50/66/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0310380485 dt.		
16.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter NO. 18/2427/05/EP-II dated 03.10.2006 as detailed below: -

S.	Export item	Import Item	Qty. allowed per Pc of
No			export product

1	Girls Dress	100% cotton corduroy fabric 11 w p/ dyed, GSM-270+/-10%, Width-57"/58"	1.15 Sq mtrs./ Pc
2	Girls Bib & Brace	-do-	0.95 Sq mtrs./Pc
3	Babies Dress	-do-	0.80 Sq mtrs./Pc
4	Boys Bermudas	-do-	0.52 Sq mtrs./Pc
5	Boys Bermudas	-do-	0.52 Sq mtrs./Pc
6	Boys Trousers	-do-	1.30 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.180	M/s VeeNar Fashions	
NC 11/09 dt. 12.06.2008	F.No. 01/84/50/56/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0310380200 dt.		
12.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter NO. 18/2424/06/EP-II/30 dated 03.10.2006 as detailed below: -

S.	Export item	Import Item	Qty. allowed per Pc of
No			export product
1	Girls Romper Style – 061/575	100% cotton dyed corduroy fabric wales, P/dyed, GSM-270+/-10%	1.05 Sq mtrs./ Pc
2	Babies Romper	-do-	0.90 Sq mtrs./Pc

	Style- 061-574		
3	Girls jacket with hood , Style-061-584	-do-	0.81 Sq mtrs./Pc
4	Girls jacket with hood , Style-061-585	-do-	0.81 Sq mtrs./Pc
5	Boys Trousers Style- 061-589	-do-	0.60 Sq mtrs./Pc
6	Girls Trouser Style- 061- 590	-do-	0.74 Sq mtrs./Pc
7	Girls Trouser Style- 061- 591	-do-	0.74 Sq mtrs./Pc
8	Girls Dress Style- 061- 595	-do-	0.37 Sq mtrs./Pc
9	Girls Trouser Style- 061- 330	-do-	1.03 Sq mtrs./Pc
10	Boys Trouser Style- 061-591	-do-	1.5 Sq mtrs./Pc
11	Boys Trouser Style- 061-338	-do-	1.77 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.181	M/s VeeNar Fashions
NC 11/09 dt. 12.06.2008	F.No. 01/84/50/65/AM-07/DES-V
Ratification of input output r	norms against Advance Authorization No. 0310380484 dt.
16 05 2006 – under Para 4 7	7 of HBP (Val I) 2004-2009

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter NO. 18/2421/06/EP-II/619 dated 23.10.2006 as detailed below: -

S.	Export item	Import Item	Qty. allowed per Pc of
No			export product
1	Girls Dress	100% cotton 6W, uneven P/	0.97 Sq mtrs./ Pc
	Style No.061-56	dyed corduroy fabric, GSM-	
		275+/-10%, Width-57"/58"	
2	Boys Bermudas	-do-	0.74 Sq mtrs./Pc
	Style-061-322		
3	Boys Trousers	-do-	1.55 Sq mtrs./Pc
	Style-061-361		•

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.182	M/s VeeNar Fashions

NC 11/09 dt. 12.06.2008	F.No. 01/84/50/57/AM-07/DES-V
Ratification of input output	norms against Advance Authorization No. 0310380210 dt.
12.05.2006 – under Para 4.7	7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter NO. 18/2425/06/EP-II/28 dated 03.10.2006 as detailed below: -

S.	Export item	Import Item	Qty. allowed per Pc of
No			export product
1	Boys Trsousers	100% cotton dyed corduroy fabric, 14 wales P/dyed, Width-57"/58"GSM-250+/-10%,	1.47 Sq mtrs./ Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.183	M/s Scorpios Apparels Pvt. Ltd.
NC 11/09 dt. 12.06.2008	F.No. 01/84/162/41/AM-09/DES-V

Request for issue instructions to CLA issue of Advance Authorization and for fixation of input output norms for export products Ladies Pant/Trouser/Ladies Jacket.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) alongwith relevant original file for their examination and comments. Hence, case stands deferred for re-listing on 17.07.2008.

Case No.184	M/s Stanchart Impex Pvt. Ltd., Noida.	
NC 11/09 dt. 12.06.2008	F.No. 01/84/50/361/AM-06/DES-V	
Ratification of input output norms against Advance Authorization No. 0510165149		dt.

26.08.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call the applicant firm for Personal Hearing before NC meeting to be held on 17.07.2008 alongwith samples of export & import and complete justification of their case.

Hence, case stands deferred for re-listing on 17.07.2008.

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